

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 140 OF 2015 &
IA NOS. 263 OF 2016 & 491 OF 2018

Dated: 25th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaipur Metro Rail Corpn Ltd.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ankita Bapna

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-1

Mr. Ajatshatru Singh
Ms. Pooja Nuwal for R-2 & R-4

ORDER

1. The learned counsel, Ms. Ankita Bapna appearing for the Appellant prays for another one week time to file her rejoinder submission in this matter.
2. Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.
3. Another one week time is extended to the learned counsel appearing for the Appellant to file her rejoinder submission in this matter as a last chance. She may file the same by 04.05.2018, after duly serving copy on the other side.
4. List this matter on **18.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member